

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3124(ND)2019

IN THE MATTER OF:

Agarwal Foundry & Engg. Works

...PETITIONER

Vs

Robbins Tunneling & Trenchless Technology India Pvt.Ltd.

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 28.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri K. K. Vohra,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr.Rakesh Kumar, Mr.Sahil Dhawan, Advocates

For the Corporate Debtor/Resp:

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue Notice to the Corporate Debtor (CD). The Counsel for the Operational Creditor is permitted to serve private Notice by all modes at the registered office address of the Corporate Debtor (CD) and file proof of service alongwith affidavit.

Put up on 10.2.2020.

-s-d-

(K. K. VOHRA)
MEMBER (TECHNICAL)

-s-d-

(Ch. MOHD. SHARIEF TARIQ)
MEMBER(JUDICIAL)